



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/1998/734 1A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Pranita Rani Rajmedhi
Member, MACT,
Kamrup, Amingaon

Dated Guwahati, the 6th February, 2020.

Sub:- **Casual leave .**

Ref:- Your Email dated 04.02.2020.

Madam,

With reference to the above, I am directed to inform you that, your prayer for 3 (three) days casual leave on 05.02.2020, 06.02.2020 and 07.02.2020 with station leave permission from the morning of 05.02.2020 till the morning of 08.02.2020, has been granted/rejected. Further, the Addl. District & Sessions Judge, Kamrup, Amingaon and in her absence the senior most Judicial officer at the station will remain in charge of MACT, Kamrup, Amingaon in your absence.

Yours faithfully,

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JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-76/98/735-1A, dated 6.2.2020
Copy to

1. The Addl. District & Sessions Judge, Kamrup, Amingaon .
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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